

GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

RAJYA SABHA
UNSTARRED QUESTION NO.1920
TO BE ANSWERED ON 09.03.2026

MPLAD FUND FLOW STRUCTURE REFORM

1920. SHRI AMAR PAL MAURYA:
DR. PARMAR JASHVANTSINH SALAMSINH:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether there has been any revision in the fund flow structure under the Member of Parliament Local Area Development Scheme (MPLADS) in recent years and if so, the details of the revised fund flow model being followed, at present;

(b) whether any changes have been made in the fund disbursement mechanism under the scheme, in consultation with the Department of Expenditure, to improve efficiency, transparency and expenditure discipline;

(c) if so, the details thereof; and

(d) the steps taken to build the institutional capacity of implementing agencies and stakeholders to adapt to revised fund flow and monitoring mechanisms under MPLADS?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

(a) to (c) As per the directions of the Ministry of Finance, Department of Expenditure (DoE) vide their O.M. dated 9 March 2022, a revised procedure was implemented through Model 2 under the MPLAD Scheme with effect from 1 April 2023.

Further, as per subsequent directions of the Ministry of Finance, vide their OM dated 21 May 2024, the MPLAD Scheme shifted from Model-2 to Model-1A (TSA Hybrid) w.e.f. 1 April 2025. Under Model-1A, the PMU-CNA of the MPLAD Scheme has opened an assignment account with the RBI, which is linked to the CNA's State Bank of India (SBI) account. Under this arrangement, a consolidated daily fund requirement, based on bills raised by vendors/implementing agencies during the day, is generated by SBI and electronically pushed to the Public Financial Management System (PFMS) for approval. Upon approval of the day's amount on PFMS, the SBI account receives the corresponding funds from the RBI assignment account, which is then directly transferred to the respective vendors.

Under the revised fund flow system, all due authorizations of Hon'ble Members of Parliament are released simultaneously at the start of each financial year or at the beginning of their term, as applicable. Only the authorization amount moves from CNA to Implementing Agencies, and vendor payments are made directly on a "just-in-time" basis, thereby leaving no scope for parking of funds. The earlier pre-conditions such as Utilization Certificates and Monthly Progress Reports have been removed, resulting in faster and more efficient fund management.

(d) The Ministry regularly organizes workshops, webinars, and hands-on training sessions for stakeholders, including State/UT representatives and Members of Parliament (MPs). These capacity-building initiatives are ongoing and are organized based on requests received from various States and UTs, ensuring continued support and engagement across all levels.

Additionally, kiosks are set up during each Parliament session (since the Monsoon Session 2023) to assist MPs with MPLADS processes and eSAKSHI portal. A helpdesk operates from 10 AM to 6 PM on all working days during session period to support MPs and stakeholders, ensuring they have access to necessary resources for smooth fund utilization. The Ministry has also made user manuals and instructional videos for the eSAKSHI portal and made available to the Stakeholders.
